

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 07**  
**(IB)-214(PB)/2024**

**IN THE MATTER OF:**

Vistra ITCL (India) Limited	...	Applicant/Petitioner
Vs		
Mrs. Anita Goyal	...	Respondent

**Order under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 01.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Ankur Singh, Ms. Pallavi Sengupta, Adv.  
For Respondent : Mr. Raghav Kakkar, Mr. Dinkar Kumar, Adv.  
For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Komal,  
Adv.

**ORDER**

Ld. Counsel Mr. Abhishek Anand for the RP appeared.

An advance copy of the report filed under Section 99 of the IBC by the Resolution Professional was given to the Personal Guarantor on 28.05.2024.

On 04.06.2024 in IA-2914/2024 (RP's report) notice was issued to the respondents by all modes returnable by 01.07.2024.

An affidavit of Service dated 21.06.2024 showing proof of Service of the report once again pursuant to the order dated 04.06.2024 has been filed on 24.06.2024.

Despite the same, no objection to the report has been filed so far.

Today, Ld. Counsel Mr. Raghav Kakkar for the PG appeared and stated that he had not been informed about subsequent service of the notice by his client.

Since then, no reply has been filed despite a long period of time since the report having been served.

At the request of the Ld. Counsel for the PG, the last opportunity is granted to the PG to file a reply on or before 05.07.2024.

List the matter **on 08.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

Dipak – 01.07.2024